

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO : 7

CP NO. 09/ALD/2021

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : THE DY. COMMISSIONER OF INCOME TAX, CENTRAL CIRCLE, AGRA V/S SHREE BASANT OILS LTD & ORS.

SECTION : 130 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. GAURAV MAHAJAN, SR. S.C.

COUNSEL FOR RP : DR. RAM KUMAR MISHRA, PCMA

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The matter was taken up today through Video Conferencing.

Heard Sh. Gaurav Mahajan, Advocate for the Petitioner through Video Conferencing.

Pursuant to the earlier order of this Court dated 01.02.2020, whereby notices were issued to the Respondents and it has been intimated that notice has been served upon Respondent No.2 but notice sent to Respondent No.1 has been returned back.

Dr. Ram Kumar Mishra, PCMA has put in appearance on behalf of RP/ respondent no.3 and states that the matter be adjourned as RP has not been appointed as a Liquidator for which ~~the~~ order has already been passed.

Let fresh notice be issued to Respondent no.1 by all modes, including the process of the Court, returnable at an early date.

As prayed, put up in the week commencing 19th March, 2021 before the Regular Court/ Video Conferencing, by which time remaining respondents may put in appearance and file their reply.

— Sd —

Dated : 24.02.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**